

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1191 OF 2019
IN
DFR NO. 2168 OF 2019

Dated: 4th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

New Ushanagar Co-operative Housing Society Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Amal Nair

ORDER

IA NO. 1191 OF 2019 (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **09.07.2019**, subject to curing the defects, if any. Application is disposed of.

(Ravindra Kumar Verma)
Technical Member
mk/kt

(Justice Manjula Chellur)
Chairperson